

**GOVERNMENT OF INDIA**

**MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO-4698**

**ANSWERED ON- 28/03/2025**

**POST-INDEPENDENCE AGREEMENTS WITH NEIGHBOURING COUNTRIES**

**4698. DR. ANGOMCHA BIMOL AKOIJAM**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state :-**

**(a) whether any agreements have been signed post-independence between India and neighbouring countries involving the ceding or acquisition of land;**

**(b) if so, the details of such agreements including the countries involved, terms of the agreement and the impact on India's territorial boundaries; and**

**(c) whether any agreements have been modified, terminated, or rescinded post-independence and if so, the details thereof including the reasons for such actions?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

**(SHRI PABITRA MARGHERITA)**

**(a) to (c) Pursuant to the Land Boundary Agreement (LBA) 1974 and its Protocol of 2011, 51 erstwhile Bangladeshi enclaves in India and 111**

**erstwhile Indian enclaves in Bangladesh were physically transferred to the other country with effect from the midnight of 31 July 2015.**

**With regard to Bhutan, as per the Treaty of Perpetual Peace and Friendship signed in 1949, India agreed to return to the Government of Bhutan about 32 Sq. miles of territory in the area known as Dewangiri. Pursuant to the Treaty, a territory measuring 32.81 sq. miles lying to the south of Bhutan was ceded to Bhutan as per the Assam (Alteration of Boundaries) Act, 1951.**

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